

(b) if so, what about the telephone industry of the country which is under-utilised; and

(c) from what time the telephone industry of the country is going to be utilised to full capacity?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATION (SHRI V. N. GADGIL): (a) No, Sir.

(b) and (c). The capacity of telephone industry in the country is not only fully utilised but requires further augmentation to provide telephone on demand.

Import of Telephone Equipment

2663. **SHRI SATYASADHAN CHAKRABORTY:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the P&T Telecommunication Department has planned to meet the ever increasing demand of new connections through import of the system from outside the country or by planning towards self-sufficiency in the matter;

(b) if so, what is proposed to be done;

(c) if the former only, the reasons for the same; and

(d) if not, the details of the self-sufficiency plan, if any?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V. N. GADGIL): (a) It is proposed to meet the demand partly through import initially and partly by augmenting indigenous production capacity of telephone equipments.

(b) to (d). It is proposed to set up two factories for manufacture of a total of 10 lakhs lines switching equipment per year in this decade. For meeting urgent demands, some quantity of equipment and cables is being imported in the 6th Plan. A cable factory of 30 lakhs Conductor Kilometer capacity will also be set up in early 7th Plan.

Film production during 1982

2664. **SHRI RAM SWARUP RAM:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of films produced in the country during 1982;

(b) the capital invested in their production;

(c) how much of that Capital was provided by the Film Finance Corporation; and

(d) what are the guidelines followed by that Corporation in the financing of films?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) Number of films produced in the country during 1982 are not available. The Central Board of Film Censors certified 763 Indian feature films during the year 1982;

(b) Statistics of total capital investment in the production of films in the country are not available with the Government.

(c) The National Film Development Corporation invested a sum of Rs. 41.91 lakhs during the period April '82-March '83 in the production of films.

(d) The Corporation gives loans for financing of films on the basis of merits of the script which combine socially relevant themes with cinematic value and keeping in mind their commercial viability. Loans for production of 35 mm feature films are given against collateral security, while for 16mm feature films, the Board of Directors of NFDC may waive collateral security in deserving cases. Loans for short features of half to one hour duration to young film makers can be given without collateral security in collaboration with the Doordarshan and the Films Division. Loans are generally given upto 75 per cent of the production cost subject to upper limit being fixed by the

Board from time to time. Under the 100 per cent financing scheme, the Corporation holds all rights over the films and engages cast and crew on contract basis.

Setting up Benches of Supreme Court in various Cities

2665. SHRI R. PRABHU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state whether Government propose to set up regional benches of the Supreme Court in various metropolitan cities and if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): Article 130 of the Constitution of India provides that "the Supreme Court shall sit in Delhi or in such other place or places, as the Chief Justice of India may, with the approval of the President, from time to time, appoint." No proposal in this connection has been received from the Chief Justice of India.

सूरत में विदेश सेवा डाकघर खोलना

2666. श्री छीतू भाई गामित : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गुजरात के सूरत शहर में एक विदेश सेवा डाकघर खोलने की मांग की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है ;

(ख) सूरत में विदेश सेवा डाकघर खोलने का निर्णय कब तक किया जाएगा; और

(ग) इस विदेश सेवा डाकघर से किस प्रकार की सुविधाएं उपलब्ध होंगी और वे कब तक उपलब्ध होंगी तथा तत्संबंधी ब्यौरा क्या है ?

संचार मंत्रालय में राज्य मंत्री श्री बी० एन० गडगिल : (क) जी हां । गुजरात वाणिज्य एवं उद्योग मंडल ने

सूरत में ऐसा एक कार्यालय खोलने के लिए प्रतिवेदन दिया है ।

(ख) और (ग). उस कार्यालय द्वारा निपटाए जाने वाले अपेक्षित कार्य की मात्रा के संदर्भ में मामले की जांच की जा रही है । सभी पहलुओं की जांच करने के बाद उस कार्यालय द्वारा उपलब्ध कराई जाने वाली सुविधाओं की किस्म निर्धारित की जाएगी ?

Ratification of international labour organisation's conventions on freedom of Association and collective bargaining

2667. SHRI CHITTA MAHATA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that Government have ratified the International Labour Organisation's Conventions on the freedom of association and protection of the right to, organise collective bargaining; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR): (a) and (b). India has not been able to ratify the two ILO Conventions in question i.e., Nos. 87 and 98 because of certain administrative and technical difficulties. However, the basic principles incorporated in these Conventions are being complied with in substance.

Man-days lost due to strikes and Lockouts in 1982

2668. SHRI GEORGE FERNANDES: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) what is the preliminary estimate of the total man-days lost due to strikes and lockouts during 1982;

(b) whether any steps are being taken to improve the situation in 1983; and

(c) if so, the details thereof?